

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB No. 133 of 2013

25.10.2013

List this matter on 29.10.13 as prayed for by Mr. ND Chullai, the learned senior state counsel.

In the meantime, interim order passed on 10.10.13 shall continue.

List it accordingly.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA No. 134 of 2013

25.10.2013

Heard Mr. S Wahlang, the learned counsel for the petitioner.

Bail application will be considered after perusal of CD.

Call for CD.

Mrs. S Bhattacharjee, the learned Addl. PP is present.

List this matter on 4.11.13.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Petn. No. 40 of 2013

25.10.2013

List this matter on 11.11.13 as prayed for by Mrs. SK Nongrum, the learned counsel for the petitioner on the ground that the leading counsel Mr. BK Konwar is out of station.

List it accordingly.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 4 of 2011

25.10.2013

None appears for the petitioner nor any mention made before this Court.

Mr. S Wahlang, the learned counsel for respondent No. 1 is present.

It appears that, on last occasion also adjournment has been sought for.

The matter is pending since 2011; therefore, I am of the opinion that the petitioner is no more interested to press the petition further. Hence the petition is dismissed for default.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 25 of 2013

25.10.2013

List this matter on 29.10.13 as prayed for by Ms. S Acharjee, the learned counsel who appeared on behalf of Mr. K Khan, the learned counsel for respondent to which Mr. SP Sharma, the learned counsel for the petitioner has no objection.

List it accordingly.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 38 of 2012

25.10.2013

Heard Mr. ODV Ladia, the learned counsel for petitioner who submits that steps has already been taken against the respondents No. 1 & 2 and till date none has appeared.

Mr. GS Massar, the learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel has entered appearance for on behalf of respondent No. 3.

List this matter on 13.11.13 for further order.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP No. 50 of 2013

25.10.2013

Heard Mr. CH Mawlong, the learned counsel for petitioner as well as Mr. ND Chullai, the learned senior counsel assisted by Mrs. S Bhattacharjee, the learned state counsel.

The learned senior state counsel submits that, judicial order was passed by the concerned Magistrate who should not have been made a party. I agree with the submission advanced by the learned senior state counsel.

Accordingly, list this matter on 4.11.13 for hearing.

JUDGE

V. Lyndem

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP (Crl.) No. 8 of 2013

25.10.2013

Heard Ms. SG Momin, the learned counsel for petitioner who submits that, as directed by the Court the accused namely; Mr. Atal Ul Rohman Azad has been shifted to Tura Civil Hospital for better treatment and he is recovering. However, there is a prayer also for compensation etc., so the matter may proceed further.

In reply Mr. ND Chullai, the learned senior counsel assisted by Mrs. S Bhattacharjee, the learned state counsel intends to file a reply.

Prayer is allowed.

List this matter on 12.11.13 for reply by the state.

JUDGE

V. Lyndem